

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6095-6096/2021

(Arising out of impugned final judgment and order dated 07-02-2020 in CRLA No. 6302/2010 07-02-2020 in CRLA No. 5432/2010 passed by the High Court Of Judicature At Allahabad)

SUSHIL KUMAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.100225/2021-EXEMPTION FROM FILING O.T.)

Date : 23-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. M.Z. Caudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Ali Safeer Farooqi, Adv.
Mr. Syed Imtiyaz Ali, Adv.
Mr. Arvind Kumar Kanva, Adv.
Mr. Mumtaz Hussain, Adv.
Mr. Tehsheena Z., Hussain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in four weeks.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS